Government of India  
Ministry of Commerce and Industry  
Department of Commerce  
Directorate General of Foreign Trade  
UdyogBhavan  

Notification No. 2/2015-20  
New Delhi, dated the 10th January, 2020

Subject: Amendment in Para 6.01(k) of Foreign Trade Policy 2015-20

S.O(E): In exercise of powers conferred by Section 5 of FT(D&R) Act, 1992, read with Paragraph 2.01 of the Foreign Trade Policy, 2015-20, as amended from time to time, the Central Government hereby makes the following amendments in para 6.01(k) of Chapter 6 of Foreign Trade Policy 2015-20:

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<th>Existing policy provision</th>
<th>Amended policy provision</th>
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<td>BOA may allow, on a case to case basis, requests of EOU / EHTP / STP/ BTP units in sectors other than Gems &amp; Jewellery, for consolidation of goods related to manufactured articles and export thereof along with manufactured article. Such goods may be allowed to be imported / procured from DTA by EOU with or without payment of duty and/or taxes as provided at Para 6.01(d)(ii)and(iii) above, as the case may be to the extent of 5% FOB value of such manufactured articles exported by the unit in preceding financial year. Details of procured/imported goods and articles manufactured by the EOU will be listed separately in the export documents. In such cases, value of procured/imported goods will not be taken into account for calculation of NFE and DTA sale entitlement. Such procured/imported goods shall not be allowed to be sold in DTA. BOA may also specify any other conditions.</td>
<td>Development Commissioner / Designated Officer may allow, on a case to case basis, requests of EOU / EHTP / STP/ BTP units in sectors other than Gems &amp; Jewellery, for consolidation of goods related to manufactured articles and export thereof along with manufactured article. Such goods may be allowed to be imported / procured from DTA by EOU with or without payment of duty and/or taxes as provided at Para 6.01(d)(ii)and(iii) above, as the case may be to the extent of 5% FOB value of such manufactured articles exported by the unit in preceding financial year. Details of procured/imported goods and articles manufactured by the EOU will be listed separately in the export documents. In such cases, value of procured/imported goods will not be taken into account for calculation of NFE and DTA sale entitlement. Such procured/imported goods shall not be allowed to be sold in DTA. Development Commissioner/Designated Officer may also specify any other conditions.</td>
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Effect of Notification: Authority of approving proposals for consolidation of goods related to manufactured articles has been delegated to Development Commissioner/Designated Officer concerned.

Director General of Foreign Trade  

[Signature]

Amit Yadav  
10/1/2020

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[Issued from additional Secretary, Government of India]